

**FIR No. 229/2020**  
**PS : Sarai Rohilla**  
**U/s 380/411/34 IPC**  
**State Vs. Anuj Kumar**

01.07.2020

**Bail application U/s 437 Cr.P.C on behalf of accused Anuj Kumar**

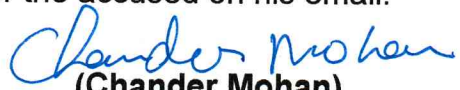
Present: Ld. APP for the State  
Counsel for accused.

Counsel for accused has submitted that accused is in JC and has been falsely implicated in the present case.

I have heard ld counsel for accused and perused the reply.

Recovery has already been effected. Further at the most an offence u/s 411 IPC is only attracted the present accused. Admittedly, accused Anuj Kumar was not involved in actual theft as he does not appear in CCTV Footage. It may take some time for the trial to commence as the functioning of regular court remains suspended. Accordingly, accused Anuj Kumar is released on bail on furnishing personal bond in the sum of Rs. 5,000/- subject to the satisfaction of concerned jail superintendent. Accused Anuj Kumar be released from JC if not required in any other case.

Copy of the order be sent to jail through email [daksection.tihar@gov.in](mailto:daksection.tihar@gov.in) and also be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email.

  
**(Chander Mohan)**  
**MM-04/Central:**  
**Delhi/01.07.2020**

**FIR No. 88/2020**

**PS Sarai Rohilla**

**U/s 392/397/452/506/34 IPC**

**State Vs. Virender @ Kalu@ Kala, S/o Sh. Rajender, R/o E-592, JJ Colony, Inderpuri, New Delhi.**

**01.07.2020**

**(Through Video Conferencing)**

**An application for permission to interrogate the accused person has been moved on behalf of SI Pushpendra, PS Sarai Rohilla**

Present: Ld. APP for the State.

: SI Pushpendra in person.

IO moved an application for permission to interrogate the accused Virender @ Kalu @ Kale and submitted that one accused namely Sikander @ Sunny Dogra S/o Sh. Shamsher Singh was arrested on 23.06.2020 in the case mentioned above and disclosed that he committed the robbery of present case with his associate Virender @ Kalu@ Kala, S/o Sh. Rajender, R/o E-592, JJ Colony, Inderpuri, New Delhi and he was arrested in case FIR no. 312/2020, U/s 25 Arms Act PS Inderpuri, Delhi and running in J/C since 31.05.2020

Heard.

IO is granted permission to interrogate and arrest the accused Virender @ Kalu@ Kala in the jail in which accused is currently lodged. However, if he intends to seek any remand, he shall move an appropriate application before the concerned jail duty magistrate.

Application disposed off accordingly.

*Chander Mohan*

**(Chander Mohan)**  
**MM-04/Central/THC**  
**01.07.2020**

**FIR No. 207/2020  
PS : Sarai Rohilla  
U/s 392/34 IPC  
State Vs. MD. Alam**

**(Through Video Conferencing)**

01.07.2020

**Bail application U/s 437 Cr.P.C on behalf of accused MD. Alam, S/o Lt. Manjar Hussain, R/o 660, Rakhi Market, Zakhira, Delhi.**

Present: Ld. APP for the State  
Counsel for accused.

Counsel for accused has submitted that accused has been falsely implicated in the above noted case.

I have heard ld counsel for accused through VC.

Offence is serious in nature. As per the IO, accused committed the offence while being on parole. No ground for releasing him in bail is made out.

Application is accordingly dismissed.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email.



**(Chander Mohan)  
MM-04/Central:  
Delhi/01.07.2020**